CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. O.A. 350/149/2018 Date of Order: 26.02.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

Uttam Mukherjee, son of late Ratanti Prasad Mukherjee, aged about 55 years Working as Head TTE under CTI/G/Howrah Residing at Flat No. 103, 111/B, J.N. Lahari Road, Serampore, District- Hoogly, Pin-712201.

.....Applicant.

-VS-

1. Union of India, through the General Manager, Eastern Railway, 17, N.S. Road, Fairlie Place,

2. The Chief Commo cial Manager, Eastern Railway, 17, N.S. Road, Fairlie Rlace, Kolkata-700001.

- 3. The Senior Divisional Commercial Manager, Eastern Railway, Howrah Division, Howrah, DRM Building, Howrah- 711001.
- The Senior Divisional Personnel Officer, Eastern Railway, Howrah Division, Howrah, DRM Building, Howrah- 711001.
- 5. The Senior Divisional Finance Manager, Eastern Railway, Howrah Diviision, Howrah, DRM Building, Howrah- 711001.

.....Respondents.

For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents : Ms. C. Mukherjee, Counsel

ORDER (Oral)

PerDr. Nandita Chatterjee, Administrative Member:

Heard Mr. B. Chatterjee, learned counsel for applicant and Ms. C. Chatterjee, learned counsel for respondents.

- 2. This application has been filed seeking the following reliefs:
 - "8(a) An order holding that the reduction of basic pay of the applicants from November 2013 from Rs. 16,980/- to Rs. 16,720/- is bad in law and arbitrary.
 - (b) An order quashing and/or setting aside the impugned reduction of basic pay of the applicant from November 2013 from Rs. 16,980/- to Rs. 16,720/- and further directing the respondents to restore the said pay of Rs. 16,980/- and to grant all consequential benefits of pay fixation with all monetary benefits to the applicant within a period as to this Hon'ble Tribunal may seem fit and proper and also an order directing the respondents to pay interest on the arrears of difference of pay and allowances at the rate as to this Hon'ble Tribunal seem fit and proper from November 2013 till the date of restoration of pay as per prayer made above and actual payment of arrears on account of difference of pay and allowances.
 - (c) An order directing the result of all relevant records.
 - (d) Any other order or further order/orders as to this Hon'ble Tribunal may seem fit and proper."
- 3. Learned counsel for applicant submits that the applicant has been representing since 14.01.2014 for proper fixation of basic pay as well as for grant of increment as due on 01.07.2013, the last of such applications being dated 08.08.2017(Annexure A-6 to the OA).
- 4. Learned counsel for applicant also submits that the interest of the applicant will be served if a direction is issued to the respondent no. 4, namely, the Senior Divisional Personnel Officer, Eastern Railway to dispose of the representation of the applicant in a time bound manner and to convey the decision to the applicant in this regard.

- 5. Accordingly, without entering into the merits of this case, the OA is disposed of by directing the respondent no. 4, namely, the Senior Divisional Personnel Officer, Eastern Railway to pass a reasoned and speaking order on his representation dated 08.08.2017 (Annexure A-6 to the OA), if received at his end, within a period of 4 weeks from the date of receipt of this order.
- 6. Needless to say that the order should be reasoned and speaking and it should be based on extant Rules and Regulations, as applicable to the Respondent Authority.
- 7. With this observation, the OA is disposed of. No costs.

(Dr. Nandita Chatterjee) Member (A) pd



(Manjula Das) Member (J)